

tions received from members of the public and ensure, as far as possible, that these are disposed of on a time-bound basis. Similarly, the Ministries/Departments have designated officers to act as Staff Grievance Officers and ensure action on a time bound basis.

Legislation to Govern Service Conditions of Government Employees

4076. SHRI VIJAY KUMAR MALHOTRA: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal to bring legislation to govern the service conditions of Government employees;

(b) if not, the reasons therefor; and

(c) the steps taken to issue suitable instructions on points deliberated in their judgements by the judges of the Supreme Court and Central Administrative Tribunal so as to ensure that similar cases do not occur and come before the Courts?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) No, Sir. At present there is no proposal to bring a comprehensive legislation under Art. 309 of the Constitution.

(b) It has been considered more appropriate to frame rules and regulations under the powers conferred on the President under proviso to Art. 309 of the Constitution mainly for the following reasons:

(i) There are many Ministries like Ministry of Railways which employ a very large number of employees holding a great variety of posts. These Ministries operate a large number of recruitment rules and rules relating to services under their control laying down the principles

of promotion etc. applicable to the various cadres under their administrative control. It would be impracticable task to codify all these different rules into a comprehensive legislation covering all the Central Government employees serving in different cadres of various services.

(ii) The existing system also involves thorough scrutiny of rules by various agencies like the Department of Personnel and Training, Ministry of Law, Ministry of Finance, C&AG, UPSC. After the rules are framed, these are also subject to scrutiny by the Committee on Sub-ordinate Legislation.

(iii) The existing system of framing rules has got flexibility.

(c) The rulings given by the Courts / Tribunals in various cases are kept in view by the competent authorities while administering the statutory rules and instructions, governing the service conditions of Government servant. Where considered necessary, general instructions are issued or amendments to rules carried out on the basis of the rules laid down by the Tribunal/Court.

[Translation]

Allocation to Uttar Pradesh for Poverty Alleviation Programmes

4077. SHRI RAJVEER SINGH: Will the PRIME MINISTER be pleased to state:

(a) the additional provision made by the Planning Commission for eradication of poverty in Uttar Pradesh during 1990-91 in comparison to the year 1989-90; and

(b) the programmes under which this amount will be spent?